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which, while protecting Indian firms, will give no protection to foreign firms?

SHRI T. T. KRISHNAMACHARI: The hon. member must know that the Tariff Commission can only protect people who are within the country against imports. They cannot protect firms against other firms in the country.

SHRI RAJAGOPAL NAIDU: May I know if the hon. Minister is aware that at present the indigenous batteries do not last even for three months?

SHRI T. T. KRISHNAMACHARI: I wish it were so, because in that case the demand for batteries would have increased, and production will increase. It does not seem to have increased.

SHRI P. SUNDARAYYA: Does the Government propose to set up any other Commission which will give protection to indigenous industries against foreign industries operating in India?

SHRI T. T. KRISHNAMACHARI: There must be a change of Government for proposals of this nature to be entertained.

SHRI C. G. K. REDDY: Change of Government?

SHRI P. SUNDARAYYA: When does he propose to have a change of Government?

SHRI T. T. KRISHNAMACHARI: When the hon. member makes adequate preparations for that purpose.

MR. CHAIRMAN: The question hour is over.

## WRITTEN ANSWER TO QUESTION

## SOIL EROSION

\*214. SHRI CHANNA REDDY: Will the Minister for IRRIGATION AND POWER be pleased to state what steps are being taken by Government to pre-

vent the danger of soil erosion in India?

THE DEPUTY MINISTER FOR PLANNING & IRRIGATION AND POWER (SHRI J. S. L. HATHI): Studies of certain river catchments have been made and proposals are under consideration. As regards the general question of soil erosion and conservation attention is invited to Chapter XXII of the Five Year Plan.

# MESSAGE FROM THE HOUSE OF THE PEOPLE

#### Union Duties of Excise (Distribution) Bill, 1953

SECRETARY: I have to report to the Council the following message received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Union Duties of Excise (Distribution) Bill, 1953, which has been passed by the House at its sitting held on the 3rd March, 1953.

The Speaker has certified that the Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

### PAPERS LAID ON THE TABLE

## NOTIFICATIONS

THE MINISTER FOR INFORMATION AND BROADCASTING (Dr. B. V. KESKAR): Sir, I beg to lay on the Table a copy of each of the following papers as required by sub-section (3) of section 8 of the Cinematograph Act, 1952:—

1. Notification No. 35/23/51/F. (C.C.R.A./4), dated th° 29th December 1952.